

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3154/2018

New Delhi, this the 23rd day of August, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Bali
45 years, Trackman/Group "D"
W/o Late Shri Rajbir
R/o Villaged Baroda
Teh. Narwana
Distt. Jind, (Haryana) – 126 115) ... Applicant

(By Advocate:Shri U.Srivastava)

VERSUS

1. Union of India, through the General Manager
Northern Railway, New Delhi.
2. The Divisional Railway Manager Delhi Division
Northern Railway, State Entry Road, New Delhi.
3. The Senior Section Engineer, P Way
Northern Railway Jind (Haryana). ...Respondents

O R D E R (Oral)

Heard the learned counsel for the applicant.

2. At the outset, Shri U.Srivastava, learned counsel for the applicant states that he will be satisfied if representations of the applicant dated 05.05.2018 & 28.06.2018 (Annexure A/4) are decided by the respondents in a time bound manner.
3. In view of the limited prayer made by the applicant, the OA is disposed of, without going into the merits of the case, with a

direction to the respondents to consider the aforesaid representations dated 05.05.2018 and 28.06.2018 of the applicant by passing a reasoned and speaking order within three months from the date of receipt of a certified copy of this order. The OA is, accordingly, disposed of, at the admission stage.

(Praveen Mahajan)
Member (A)

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